

12.11 hrs.

Title: Introduction of the Securitisation and Reconstruction of financial Assets and enforcement of Security Interest Bill, 2002.*

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): I beg to move for leave to introduce a Bill to regulate securitisation and reconstruction of financial assets and enforcement of security interest and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to regulate securitisation and reconstruction of financial assets and enforcement of security interest and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI JASWANT SINGH: I introduce** the Bill.

12.12 hrs.

**STATEMENT RE: SECURITISATION AND RECONSTRUCTION
OF FINANCIAL ASSETS AND ENFORCEMENT OF
SECURITY INTEREST ORDINANCE**

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Ordinance, 2002. (Placed in the Library See No. LT. 5839/2002)

* **Published in the Gazette of India, Extraordinary, Part-II, Section-2 dt.19.7.2002**

** **Introduced with the Recommendation of the President**